

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT AND POVERTY ALLEVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:1150  
ANSWERED ON:09.12.2003  
SUSPENSION OF OFFICERS OF DDA  
PRIYA RANJAN DASMUNSI

**Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:**

- (a) the names of officers of Delhi Development Authority, who were suspended in various DDA scams during the years 2002-03 and 2003-04 till 30th November, 2003;
- (b) the names of officers who were reinstated on the ground that no charge-sheet could be filed by the CBI within the stipulated period of 90 days; and
- (c) if so, the reasons for the failure of the CBI in this regard?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION ( SHRI BANDARU DATTATRAYA )

(a) to (c): Delhi Development Authority (DDA) and Central Bureau of Investigation have reported that during the years 2002-03 and 2003-04 till 30.11.2003, eight DDA officials were placed under suspension. The names of suspended officers are:-

- (i) Shri Subhash Sharma, the then Vice Chairman, DDA,
- (ii) Shri Anand Mohan Saran, the then Commissioner (Land Disposal), DDA,
- (iii), Shri Jagdish Chander, Director(Lands), DDA,
- (iv) Shri Vijay Risbud, Commissioner (Planning), DDA,
- (v) Shri R.K. Sharma, Junior Engineer, DDA,
- (vi) Shri S.K. Bhardwaj, Dealing Asstt., DDA,
- (vii) K.R. Pant, Field Investigator, DDA and
- (viii) Shri Badar Majeed, Junior Engineer, DDA.

Except Shri Subhash Sharma, the remaining seven officers are still under suspension. Shri Subhash Sharma has been reinstated by the D/o Personnel & Training on the recommendations of the Committee constituted under Sub Rule 8 of rule 3 the All India Services (Discipline & Appeal) Rules, which reviewed the case of Shri Sharma.

CBI has reported that there is no failure on their part and it is not binding on an investigating agency to file a charge-sheet within 90 days in a particular case. As per the relevant section 167 of Criminal Procedure Code (Cr.PC), if any accused is arrested during investigation for an offence punishable with imprisonment for 10 years and above, a charge-sheet has to be filed within 90 days failing which the accused is entitled for bail from the concerned court. In case of an offence punishable with imprisonment of less than 10 years, a charge-sheet has to be filed within 60 days failing which the accused is entitled for bail. This legal provision has no direct connection with revocation of suspension of an accused which is the discretion of the concerned administrative department.